

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. O.A. 350/00404/2018

Date of Order: 08.06.2018

Present: Hon'ble Mrs. Manjula Das, Judicial Member

Brij Mohan Mittal
Dy. Manager (ISP/CO-Elect)
Aged About 57 years
S/o Sh. Late Sh. Rameshwar Dass Mittal
Permanent R/O 2404, Sector 16
Faridabad – 121002 (Haryana)

.....Applicant.

-vs-

Union of India through Secretary
Ministry of Steel Udyog Bhawan
New Delhi -1.



1. Steel Authority of India
Ltd-IISCO Steel Plant
(through Chief Executive Officer)
2. Executive Director (PERS & A)
3. Dy. General Manager (Pers-OD)
4. Dy. General Manager (Per-Plant)
5. Dy. General Manager (CO & CC – Elect) SMD

Address for one to 5 respondents:

SAIL-IISCO STEEL PLANT, 7-The
Ridge, Burnpur – 713325 (West Bengal).

.....Respondents.

For the Applicant : Mr. N. Roy

For the Respondents : Mr. L.K. Pal
Mr. B.B. Bhula

ORDER (ORAL)

Per Mrs. Manjula Das, Judicial Member:

At the outset of moving this O.A., the learned counsel for the applicant submits that he may be allowed to amend prayers in the O.A.

2. The learned counsel for the applicant is allowed to do so.
3. Being aggrieved, the Applicant preferred this O.A. under Section 19 of the Administrative Tribunal Act, 1985 seeking the following reliefs:-

The logo of the Central Administrative Tribunal (CAT) is circular. The outer ring contains the text "Central Administrative Tribunal" in English and "संघ संचालन नियम विधायक" in Hindi. The center of the logo features a blue Ashoka Chakra with 24 spokes.

"a.(i) To issue direction upon the respondents to give salary, leave salary from the period 1.4.2016 to 31.1.2018 forthwith.

(ii) To issue further direction upon the respondents to consider the representation (page No. 36 to 38) may be disposed of."

4. Heard Mr. N. Roy, learned counsel for the applicant and Mr. L.K. Pal learned counsel for the respondents.

5. The learned counsel for the respondents submits that they have taken a correct decision by not paying the salary to the applicant inasmuch as the applicant did not attend the office unauthorizedly. Moreover, the representation, as demanded by the learned counsel for the applicant, is also not before the respondents.

6. However, the learned counsel for the applicant fairly submits that the applicant made a representation before the respondent authority as appears at page 36 to 38 which is not attended till date. Accordingly, the learned counsel prays that his pending representation may be directed to be disposed of within a time frame.

7. By accepting the prayer made by the learned counsel for the applicant for disposal of his pending representation, I am of the considered view that, let the respondent authority shall take a decision to his prayer and grievance before arriving at a judicial decision.

8. Accordingly, I direct the applicant to produce the original copy of O.A. No. 350/00404/2018 before appropriate/competent authority within a period of fifteen days from the date of receipt of this order. On receipt of the same, the competent authority, before whom the copy of the O.A. is proposed to be made, shall treat the same as a representation and consider and dispose of the same within a period of three months thereafter.

9. It is made clear that whatever decision to be arrived by the respondents/competent authority, shall be a reasoned and speaking and shall be communicated to the applicant forthwith.

10. With the above observation and direction, O.A. stands disposed of accordingly. No order as to costs.

(Manjula Das)
Member (J)

PB